



ITEM NO.31

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26918/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court of Judicature at Allahabad)

PAWAN KUMAR PANDEY @ BABLU & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

([ONLY I.A. NO. 128741/2024 IN SLP(CRL) NO. 11338/2022 IS LISTED UNDER THIS ITEM.])

WITH

SLP(Crl) No. 11338/2022 (II)
(Only FOR INTERIM BAIL ON IA 128741/2024)

Date : 28-06-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE S.V.N. BHATTI
(VACATION BENCH)

For Petitioner(s) Mr. Manoj K. Mishra, AOR

Mr. Manoj K. Mishra, Adv.
Mr. A. Baskar, Adv.
Mr. Vishal, Adv.
Mr. Umesh Dubey, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.
Ms. Srishti Singh, AOR

Mr. Kamal Mohan Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 128741/2024 in SLP (Crl.) No. 11338/2022

1. By this application, the applicant seeks interim bail for two months on the ground of his niece's marriage which is scheduled to be held on 9th July,

2024.

2. Ms. Srishti Singh, the learned counsel appearing for the State of Uttar Pradesh has no objection to the release of the applicant on interim bail for a period of one month.
3. In view of the above, the interim bail application is disposed of by granting interim bail to the applicant for a period of one month from the date of his release subject to furnishing sureties to the satisfaction of the Trial Court concerned.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NIDHI WASON)
COURT MASTER (NSH)